

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.1779/Del/2018, A.Y. 2009-10
ITA No.1780/Del/2018, A.Y. 2010-11
ITA No.1781/Del/2018, A.Y. 2011-12
ITA No.1782/Del/2018, A.Y. 2012-13
ITA No.1783/Del/2018, A.Y. 2013-14
ITA No.1784/Del/2018, A.Y. 2014-15
ITA No.1785/Del/2018, A.Y. 2015-16**

Hari Iron (India) Ltd.	Vs.	ACIT,
Office No.2,		Central Circle-16
Adjacent Hotel Park Inn,		New Delhi
Gurgaon, Haryana		
PAN : AABCH0121P		
(Appellant)		(Respondent)

Appellant by : Mr. Nippun Mittal, CA
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **12.03.2021**
Date of pronouncement : **12.03.2021**

ORDER**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2009-10, 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16 respectively are directed against the order of learned CIT(A)-XXVI, New Delhi, dated 12.01.2018.

2. The learned counsel for the assessee, vide its letter dated 24.03.2021 received by hand, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 12th March, 2021 in presence of both the parties.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Binita

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1. Appellant

2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi